

COMMITTEE ON THE WELFARE  
OF SCHEDULED CASTES AND  
SCHEDULED TRIBES

TWENTY-FIFTH REPORT

SHRI D. BASUMATARI (Kokrajhar): I beg to present the Twenty-fifth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Arunachal Pradesh.

12.37 hrs.

STATEMENT RE. ORDER, ISSUED BY THE CHIEF JUSTICE OF MADHYA PRADESH ABOUT ADVERTISEMENTS TO "NAI DUNIYA"

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): Mr. Speaker, Sir, on 14th March, 1974, Shri Madhu Dandavate M.P., wanted to draw attention of the House under Rule 377 of the Rules of Procedure and Conduct of Business in the Lok Sabha regarding the speech made by the Chief Justice of Madhya Pradesh High Court at the Rotary Club, Indore and the action taken by him against the daily newspaper "NAI DUNIYA" of Indore for having criticised his views. You, Sir, desired that the facts should be ascertained and a statement be made in the House.

From the facts as ascertained from Chief Justice of Madhya Pradesh High Court it appears that the Rotary Club, Indore, had invited him at one of their usual meetings and requested him to speak on India's Foreign Policy. While speaking on the subject, the Chief Justice at the outset stated that he would deal with the subject from an academic point of view and if he expressed any views they would be his personal views. Some local dailies of Indore published extracts of his speech. The "NAI DUNIYA" had written an editorial also which was considered by the Chief Justice to be a distorted version of his speech. It

is true that an order was passed that until further orders no advertisements should be given to this daily by the judiciary in the State. The Managing Editor of the paper has complained to the Press Council of India and the controversy is under their consideration and it would not be desirable for me to comment on merits.

However I am glad to say that the Chief Justice of Madhya Pradesh High Court has cancelled the circular.

12.39 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMALAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 7th May, 1974, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of the Coal Mines (Conservation and Development) Bill, 1974.
- (3) Discussion and voting on the Demands for Grants (Gujarat) for 1974-75.
- (4) Further consideration and passing of the Cinematograph (Amendment) Bill 1973, as passed by Rajya Sabha.
- (5) Consideration and passing of the following Bills on the 8th May and 9th May, 1974:—
  - (i) The Constitution (Thirty-Fourth Amendment) Bill, 1974.
  - (ii) The Constitution (Thirty-Fifth Amendment) Bill, 1974.

SHRI PILOO MODY (Godhra): Not the Thirty-Fifth Amendment Bill. It must go to the Select Committee.